

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**Service Tax Misc. Application No.75357 of 2021
And
Service Tax Appeal No. 77030 of 2019 & CO-77186 of 2019**

Arising out of Order-in-Appeal No. 62/BOL-ST/2019-20 dated 17.06.2019 passed by the Commissioner of CGST & Central Excise, Siliguri.

Commissioner of CGST & Central Excise, Bolpur.
Nanoor Chandidas Road, Sian, Bolpur, Dist.-Birbhum, W.B. 731204.

é .Appellant (s)

VERSUS

M/s. Balaji Movers,
CA-15 Block, Urvashi Complex, Tara Shankar Sarani, City Centre, Durgapur-713216 (W.B.).

...Respondent (s)

APPEARANCE :

Shri A. Roy, Authorized Representative for the Appellant
None, for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

Misc. Order No. 75322/2021

Final Order No. 75926/2021

DATE OF HEARING: 29.12.2021

DATE OF DECISION: 29.12.2021

PER P. K. CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's Instruction Being F. No. 390/Misc./116/2017-JC dated 22 August 2019.

2. Shri A. Roy, learned Authorized Representative appeared on behalf of the Appellant. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 lakhs which has been notified vide Board's instruction being F. No. 390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy. Cross objection also gets disposed off.

(Dictated and pronounced in the open court.)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

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